

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 759/2024

(Arising out of impugned final judgment and order dated 29-08-2023 in CRLA No. 2916/2018 passed by the High Court of Judicature at Allahabad)

SADIQ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 1510/2024 (II)

Date : 30-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Mr. Md. Ekhlaq Alam, Adv.
Mr. Seraj Ahmad, Adv.
Mr. Mahesh Kumar, Adv.
Mr. Abu Bakr Sabbaq, Adv.

For Respondent(s) Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The prayer for interim bail is dismissed as it is not pressed at this stage.

Tag with Criminal Appeal No.680/2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)